

available for this operation and maintenance. Some States are implementing it through time Gram Panchayats and some States are implementing it through the voluntary organisations. It is going on like that. Whatever else you want to know, you can ask me.

[Translation]

SHRI SATYA DEO SINGH : Mr. Speaker, Sir, my question was, whether the Government was going to hand over the functioning and maintenance of water supply sources to Gram Panchayats or not? In reply to this question, the hon'ble Minister has said that the States/UTs are itself developing a system for operation and maintenance of rural drinking water facilities with active participation of Panchayati Raj Institutions. My submission is that while talking of your common minimum programme, you have said that your Government is not at fault for not providing drinking water to all villages but your Government has accorded top priority to the problem of drinking water in the common minimum programme. Today, fortunately or unfortunately, you are ruling in Uttar Pradesh. Whether the Government of Uttar Pradesh have formulated any policy in this regard and by when you are going to hand over this system to Panchayati Raj for resolving the problem of drinking water and when you are going to strengthen the Panchayati Raj system? How much amount has been given to Uttar Pradesh for providing drinking water? Through you, I would like to warn the hon'ble Minister that gross irregularities are being committed in the installation of 'India Mark-2 Handpump.' Sir, I think you are also concerned about that. Irregularities are also being committed in the implementation of 'Indira Awas Yojna.' Will the hon'ble Minister be pleased to let us know the amount given to Uttar Pradesh? How that amount will be utilised and what are you going to do in this regard?

[English]

SHRI KINJARAPPU YERRANNAIDU : Mr. Speaker, Sir, water supply is a State subject. Monitoring, planning, implementation and everything is done by the States.

SHRI SATYA DEO SINGH : You are now the Government in Uttar Pradesh.

SHRI KINJARAPPU YERRANNAIDU : We are supplementing something from the side of the Central Government. Under the ARWS, in 1996-97, we have released Rs.122 crore so far but the expenditure incurred by the UP Government is Rs.45 crore. Under the MNP, the State Government released Rs. 128 crore and the expenditure incurred is Rs.41 crore. The total amount available with the UP Government is Rs.250 crore whereas so far the expenditure incurred is Rs.80 crore. Money is not a problem. You spend this Rs.80 crore. You enforce the local administration, the Public Works Department, prepare everything and spend more money. The top priority of this United Front Government is the drinking water. Money is not a problem. You spend

this Rs.80 crore, then we will give the money. Money is not the criteria.

SHRI SATYA DEO SINGH : It cannot be the question of money alone. The U.P. Government is under the direct control of the Central Government. It is all right that money is not a problem. But the money is not being spent. My question is, whatever money is being spent, is being looted. Why are you not monitoring it? It is your responsibility and not our responsibility... (Interruptions)

SHRI KINJARAPPU YERRANNAIDU : You are the elected representative. If you give me the information about the money being looted, I will institute an inquiry.

## WRITTEN ANSWERS TO QUESTIONS

[English]

### Kuwait Petroleum Corporation

\*81. DR. KRUPASINDHU BHOI : Will the PRIME MINISTER be pleased to state :

(a) whether Indian Oil Corporation has a proposal to launch some new projects in collaboration with Kuwait Petroleum Corporation;

(b) if so, the details of the joint ventures projects planned by IOC;

(c) the investment proposed to be made in those projects;

(d) the date by which these projects are expected to be launched; and

(e) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) to (e). IOC has signed a Memorandum of Understanding (MOU) with Kuwait Petroleum Corporation (KPC) on 16-9-1995 for setting up a 6-0 MMTPA refinery in Eastern India as a Joint Venture Project. The Government has already accorded State-I clearance of the project.

The details of the Project including cost estimates, exact location, time of completion would be known after finalisation of Detailed Feasibility Report.

### Oil Selection Boards

\*83. SHRI MULLAPPALLY RAMACHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have disbanded the Oil Selection Board in any State due to charges of corruption/malpractices during the last three years; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b). The tenure of the Chairman and the